

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/GT/2026

Subject : Petition for determination of tariff of Chandrapura Thermal Power Station Units- 7 & 8 (500 MW) for the period from 1.4.2024 to 31.3.2029.

Petitioner : DVC Limited

Respondents : WBSEDCL and others.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DVC
Ms. Ritu Apurva, Advocate, DVC
Ms. Pragya Pushkar, Advocate, DVC
Shri Kumar Shashwat Singh, Advocate, BYPL
Shri Tanmay Joshi, Advocate, BYPL
Shri Kartikay Trivedi, Advocate, BYPL
Shri Rishabh Chauhan, Advocate, BYPL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL
Shri Rajiv Shankar Dvivedi, Advocate, MPPMCL
Shri Sushant Sarkar, Advocate, MPPMCL
Ms. Snigdha Singh, Advocate, MPPMCL
Ms. Priya, Advocate, MPPMCL
Ms. Priyanka Parmar, Advocate, MPPMCL
Shri Dushyant Manocha, Advocate, BRPL
Ms. Mrinalini Mishra, Advocate, BRPL
Ms. Kashish Chhabra, Advocate, BRPL

Record of Proceedings

The case was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner prayed for extension of time to furnish the additional information sought vide the technical validation letter dated 24.4.2026. The request was not opposed by the Respondents.

3. The Commission, after hearing the parties, permitted the Petitioner to furnish the said additional information, after serving a copy thereof on the Respondents, on or before **1.7.2026**. The Respondents are permitted to file their replies, on or before **20.7.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **30.7.2026**.



4. The Petition shall be listed for hearing on **3.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

